COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 210 OF 2017 & I.A. No. 05 of 2018

Dated: 21st March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Adani Power Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Aditya Singh for R-2 to R-4

ORDER

We have heard learned counsel for all the parties. They may file written submissions, if any, within one week i.e. on or before 28.03.2018 after serving copy on the other side.

Judgement is reserved.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

mk/vt